

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 11119/2022

(Arising out of impugned final judgment and order dated 22-08-2022 in CRLR No. 592/2022 passed by the High Court Of Judicature At Allahabad)

BANTI & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

Date : 10-11-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Mr. Narayan Har Gupta, Adv.
Mr. Anantha Narayana M.g., AOR
Ms. Deepti Arya, Adv.

For Respondent(s) Mr. Divvyanshu Sahay, Adv.
Ms. Ruchira Goel, AOR
Mr. Adit Jayeshbhai Shah, Adv.
Mr. Sharanya Sinha, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioner(s) states that the main accused, i.e. husband of the complainant has already been acquitted in the main case and the trial of the present petitioners has been separated by the Trial Court. Let counsel for the petitioners place on record the order directing separation of the trial of the present petitioner(s).

List after three weeks.

(INDU MARWAH)
COURT MASTER (SH)

(MAMTA RAWAT)
COURT MASTER (NSH)